IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8130 of 2021

Chitranjan Kumar ... ... **Petitioner**

Versus

Union of India through NCB ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R. S. Mazumdar, Sr. Advocate
For the NCB : Mr. Neeraj Kumar, A.C. To A.S.G.I.

02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. R. S. Mazumdar, learned senior counsel for the petitioner and Mr. Neeraj Kumar, learned counsel appearing for the NCB.

The petitioner is an accused in connection with NDPS Case No. 45 of 2020 arising out of NCB Crime No. 12/NCB/Ranchi/2020.

Two vehicles were intercepted and the petitioner and some persons were apprehended by the NCB officials. It appears that some Ganja was recovered from one of the vehicles.

The petitioner appears to be the driver of the Volkswagen car from which no contraband articles were recovered. The petitioner does not have any criminal antecedent as stated in this application.

Mr. Neeraj Kumar, learned counsel appearing for the NCB has stated that the role of the petitioner is apparent considering the fact that the accused persons were regularly in touch with the owner of the Tata Ace as per CDR.

The petitioner is in custody since 19.12.2020.

Regard being had to the fact that some of the similarly situated co-accused persons have been granted bail, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judge-cum-Judicial Commissioner, Ranchi, in connection with NDPS Case No. 45 of 2020 arising out of NCB Crime No. 12/NCB/Ranchi/2020.

(Rongon Mukhopadhyay, J.)

Umesh/-